

**Central Administrative Tribunal  
Principal Bench**

**OA No. 2217/2014**

New Delhi this the 25<sup>th</sup> day of March, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)**  
**Hon'ble Mr. S.N. Terdal, Member (J)**

Rahul, Age 22 years,  
(Fresh Appointment)  
S/o Sh. Jagbeer,  
R/o VPO Pali,  
Distt. Faridabad, Haryana – 121004 - Applicant

(By Advocate: Mr. Sachin Chauhan)

Versus

1. Union of India,  
Through its Secretary,  
Government of India,  
Ministry of Personnel,  
Public Grievances & Pension,  
Department of Personnel & Training,  
North Block, New Delhi
2. Staff Selection Commission,  
Through the Chairman,  
SSC, Block No.12, CGO Complex,  
Lodhi Road, New Delhi – 3
3. The Under Secretary (NR)  
Govt. of India.  
Department of Personnel and Training,  
Staff Selection Commission,  
Block No.12, CGO Complex,  
Lodhi Road, New Delhi-3
4. Department of Posts  
Through its Chief Post Master General,  
Department of Posts,  
Meghdoot – Bhawan,  
Link Road, New Delhi - Respondents

(By Advocates: Mr. Amit Anand and Mr. SM Arif)

**ORDER (ORAL)**

**Ms. Nita Chowdhury, Member (A):**

This OA has been filed by the applicant, seeking the following reliefs:-

“8.1 To quash and set-aside the Show Cause Notice dated 08.10.2013 and order dated 28.10.2013 whereby the candidature of the applicant has been cancelled and to further direct the respondents that applicant be given appointment to the post of LDC as per merit obtained in the present selection process with all consequential benefits including seniority and promotion and pay & allowances.

Or

Any other relief which this Hon'ble Court deems fit and proper may also be awarded to the applicant.”

2. Quite fairly, the applicant has finally been given an opportunity to submit his documents to the respondent and he has done the same but he does not know the exact date of submission of the documents and since then, the applicant of this OA has not been in touch with his counsel.

3. Hence, in view of the above submissions, we find nothing remains to be decided in this OA and the same is dismissed as infructuous. No costs.

**(S.N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

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